

26/
12-5-15

HIGH COURT OF DELHI : NEW DELHI

No. 9749 /Genl./DHC
Dated: 08/05/15

From

The Registrar General,
High Court of Delhi,
New Delhi.

To


The District & Sessions Judge (Hqrs.),
Tis Hazari, Delhi.

Sub: Circular and Notification regarding removal and suspension of persons/Advocates received from the Karnataka State Bar Council.

Sir,

I am directed to forward herewith copy of Circular Ref. : ksbc/235/15 dated 13.04.2015 and Notification No.3/2015 dated 08.04.2015 received from the Chairman, Karnataka State Bar Council and Secretary, Karnataka State Bar Council, respectively, on the above subject, with the request to kindly circulate the same to all District Judges for information and necessary action.

Yours faithfully,


S. P. Singh
(S. P. Singh)
Joint Registrar (Genl.)
For Registrar General

D.S. (Hqrs.)
11/5/15
A.O. (Judl.) Encl: as above

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs) DELHI

No. 14353-14503 Adv./Gaz./2015

Dated, Delhi the 14/05/2015

Copy forwarded for information and necessary action to:-

1. All the District & Sessions Judges, all Court Complexes, Delhi/New Delhi.
2. The Officer In-charge, Website Committee, English/Hindi, Tis Hazari Court, Delhi with the request to upload the same on the website.
3. All the Judicial Officers of Delhi Higher Judicial Service and Delhi Judicial Service, Central District, Tis Hazari Court, Delhi including officers on deputation.
4. The Hony. Secretary, Delhi Bar Association, Tis Hazari Court, Delhi.
5. The Administrative Officer Judl., R&I Branch, Tis Hazari Courts, Delhi, with the request to display the same on the Notice Board and conspicuous part of the court complex.

Dated: 13.05.2015

Pitamber Dutt
(Pitamber Dutt)
Officer In-charge (Judicial)
For District & Sessions Judges (HQs)
Delhi
15

R.V. SREERAMA REDDY,
SECRETARY,

NOTIFICATION NO. 3 /2015
DATED 8TH APRIL, 2015

It is hereby notified for the general information that SHRI ADINARAYANA, Advocate, No.11, III Floor, 9th Cross, Cubbonpet, BANGALORE-2, enrolled before this Bar Council under Roll No. KAR/233/2000 on 28/1/2000 "HAS BEEN SUSPENDED FROM PRACTICE FOR A PERIOD OF ONE YEAR" and ordered to pay a cost of Rs.20,000/- out of this amount, Rs.10,000/- shall be paid to complainant and another sum of Rs.10,000/- shall be paid to K.S.B.C. as per Section 35(3)(c) of the Advocates Act, 1961, by the order of Disciplinary Committee No. IV dated 29th March 2015 in D.C.E. No.81/14 (Shri Balaji C.N. Pattegaralya, Bangalore-79 V/s. Shri Adinarayana, Advocate, Cubbonpet, Bangalore-2)

R.V. Sreerama Reddy 8/4/2015
(R.V. SREERAMA REDDY)
Secretary
Registrar
DISCIPLINARY COMMITTEE

COPY TO:

1. The Secretary, Bar Council of India, New Delhi
2. The Secretaries of all the State Bar Councils in India,
3. The Registrar, Supreme Court, New Delhi,
4. The Registrar, High Court of Karnataka, Bangalore.
5. The Registrars of all the High Courts in India.
6. The Presidents of all the Associations in the State.
7. The District Judges of all the Districts in the State with a request to communicate the same to all the Subordinate Courts within their jurisdiction.
8. The Chief Secretary, Government of Karnataka, Vidhana Soudha, Bangalore-1 (With a request to communicate the same to all the Departments and Tribunals in the State).
9. The Advocate concerned.
10. News papers.
11. Notice Board.
12. FILE



ಶ್ರೀ ಪಿ.ಪಿ. ಹೆಗ್ಡೆ
ಅಧ್ಯಕ್ಷರು

Sri P.P. Hegde
Chairman

080-22868712
080-22868561
E-mail : kar_bar_council@yahoo.com

ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಕೀಲರ ಪರಿಷತ್ತು

KARNATAKA STATE BAR COUNCIL
Old K.G.I.D. Building, Dr. Ambedkar Veedhi, Bangalore-560 001

E-mail : advocatpphegde@yahoo.com

Ref. : K560/235/15

Date :
13.4.2015

CIRCULAR

The Karnataka State Bar Council has decided to initiate criminal action for offences of forgery and cheating committed by the following persons in producing fake law certificates at the time of applying for enrolment.

In the course of enquiry, these persons have SURRENDERED their Enrolment Certificates and their names are REMOVED from the Rolls of the Karnataka State Bar Council and their enrolment has been WITHDRAWN and CANCELLED on 9.1.2015.

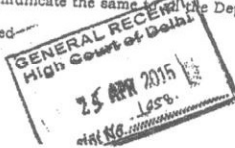
Hence IT IS HEREBY NOTIFIED to all the Bar Associations and the Courts that the names of the following persons are removed from the Rolls of the Karnataka State Bar Council and they are not entitled to pose themselves as Advocates.

1. Mr. Tukaram Madale, Raibag, Roll No. Kar/479/2013
2. Mr. Hanamant Sane, Raibag, Roll No. Kar/637/2014
3. Mr. Ashok Sankapal, Raibag, Roll No. Kar/56/2011
4. Mr. Prabhakar H. Gaggavi, Raibag Roll No. Kar/665/2014
5. Mr. Pavan Kadam, Raibag, Roll No. Kar/1334/96

(P. P. HEGDE)
CHAIRMAN

Copy to :

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7. The District Judges of all the Districts in the State with a request to communicate the same to all the Subordinate Courts within their jurisdiction.
8. The Chief Secretary, Government of Karnataka, Vidhana Soudha, Bangalore -1 (With a request to communicate the same to all the Departments and Tribunals in the State)
9. The Advocates concerned
10. Newspapers
11. Notice Board
12. File



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Copy
25/4/15